

DIVISION BENCH

ITEM NO.108

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL No.05/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ARUN KUMAR SHARMA & ANR. V/S ROC, KANPUR
UNDER SECTION	252(3) R/W SEC252(1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Vipin Kumar Kushwaha with *: For the Appellant*
Sh. Pushendra Prajapati, Advs.
Sh. Krishna Dev Vyas, Adv. *: For the ROC*
Sh. Gaurav Mahajan, Sr. S.C. *: For the I.T. Deptt.*

ORDER

Ld. Counsels representing the parties are present physically.

1. As per the previous order dated 17.04.2024 *vide* para no.3, it has been observed by us that as per the balance sheet for the period upto 31.03.2021, the share capital has been shown to be Rs.1 lakh, whereas, as per the balance sheet upto 31st March, 2022, the share capital is shown to have been reduced to Rs.1,000/- only.
2. In pursuance of the said order, the Ld. Counsel representing the Appellant states that the corrected copy of the balance sheet has been received by him only a couple of days ago, and therefore he seeks time to file an affidavit along with the said corrected copy of the balance sheet.
3. Let the needful be done within a period of one week by serving an advance copy to the opposite side.
4. Let the matter be adjourned for further hearing on 9th May, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

2nd May, 2024

*Kavya Prakash Srivastava
(Stenographer)*